

ITEM NO.44

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 6069/2025

[Arising out of impugned final judgment and order dated 02-01-2025 in CRR No. 6508/2023 passed by the High Court of Judicature at Allahabad]

DIVYA SINGH & ANR.

Petitioner(s)

VERSUS

VIVEK SINGH SIDDHARTH & ANR.

Respondent(s)

(IA No. 102089/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 02-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :

Mr. Anupam Mishra, AOR
Mr. Chakma Purnojyoti, Adv.

For Respondent(s) :

Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1) As per office report, notice issued has been served on the counsel appearing for respondent No.1 in the trial Court; however, no one is present on his behalf.
- 2) In this view of the matter, issue fresh notice to respondent No. 1 which shall be served through the General Manager, State Bank of India, Local Head office, St. Mark's Road, Bangalore, 560001.
- 3) List after six weeks.

(NIDHI AHUJA)
DEPUTY REGISTRAR

(NAND KISHOR)
ASSISTANT REGISTRAR

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 6069/2025

[Arising out of impugned final judgment and order dated 02-01-2025 in CRR No. 6508/2023 passed by the High Court of Judicature at Allahabad]

DIVYA SINGH & ANR.

Petitioner(s)

VERSUS

VIVEK SINGH SIDDHARTH & ANR.

Respondent(s)

(IA No. 102089/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 02-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :

Mr. Anupam Mishra, AOR
Mr. Chakma Purnojyoti, Adv.

For Respondent(s) :

Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 4) As per office report, notice issued has been served on the counsel appearing for respondent No.1 in the trial Court; however, no one is present on his behalf.
- 5) In this view of the matter, we stay the proceedings pending in the trial Court and issue fresh notice to respondent No. 1 which shall be served through the General Manager, State Bank of India, Local Head office, St. Mark's Road, Bangalore, 560001.
- 6) List after six weeks.

(NIDHI AHUJA)
DEPUTY REGISTRAR

(NAND KISHOR)
ASSISTANT REGISTRAR